श्री कल्पनाथ राय (उत्तर प्रदेश): उपसभापित महोदया, मैं श्री श्रमीम हाशमी
का स्वागत करता हूं जो जनता दल से
इस्तीफा देकर कांग्रेस में श्रामिल हुए
हैं। सामंतवाद के खिलाफ लड़ाई की
सुख्यात उन्होंने कर दी है। सामंतवादी
और साम्प्राज्यवादी ताकतों के पोषकों के
खिलाफ उन्होंने बगावत का झंडा खड़ा
किया है और मुझे विश्वास है कि
सामंतवादी ताकतों के खिलाफ हिन्दुस्तान
की जनता एक होगी।

MESSAGE FROM THE LOK SABHA

The Small Industries Development Bunk of India Bill, 1989.

SECRETARY-GENERAL; Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha.:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to - enclose the Small Industries Development Bank oj India Bill, 1989, as passed by Lok Sabha at its sitting held on the 28th July, 1989."

Madam, 1 lay a copy of the Bill on the Table.

THE EMPLOYEES' STATE INSUR-ANCE (AMENDMENT) BILL— Contd.

THE DEPUTY CHAIRMAN. We shall now have further consideration of the Employees State Insurance '(Amendment) Bill, 1989.

SHRI P. N. SUKUL: Madam, *I* rise to welcome most heartily **and** sup-

port the Employees' State Insurance (Amendment) BilL

THE DEPUTY CHAIRMAN: Mr. Chitt_a Basu, you don't want to flit for the Employees" State Insurance' Bill? I want you to listen.

SHRI P. N. SUKUL; He $w_a n t_s$ to speak. He does not want to listen; he wants others to liste, to him.

Madam, it is a ver_v good Bill, I should say, a ver_v comprehensive Bill. The Bill contains very man_v definite improvements o_n the original Act to help the workers of our country.

The ESI scheme has been there since 1948. It is a "very good scheme and lakhs and lakhs of workers and crores and crores of their family members are covered under this scheme. They get cash benefits during sickness, during maternity and during injury.

Coming to the Bill proper, it is good that the definition of a "family" is now being amended $s_{\rm O}$ as to include children up to the age of 21 years and infirm/invalid children without any restriction of age. Earlier "family 5 " consisted of only spouse 'and legitimate or adopted minor children' only,

, [The Vice-Ohairman (Shrf Y. Nara-yanasamy)] in the Chair]

At present the Act ^can b_e extended to any establishment only after giving six months' notice. As the Minister has, said, this causes delay. Now it is being proposed that, if the Act is applicable to establishments in any part of a State, it can simultaneously apply to any other similar establishment in any other part of that State.

It is also a very welcome measure that in the ESI Corporation, the number of representatives of the employees and the employer organisations is being increased from 5 to 10. This is definitely going to give them greater representation in the Cotpera-

and serv_e tion their purpose. It is also good that the Central Government is being authorized to make rules for specifying things like wage ceiling or coverage, rates of contribution and conditions for grant of benefits, etc. At present, if any change has to be made, then the Act is to be amended and how many times can the Act be amended and why should if be amended so frequently? That is why this amendment is really very good, very welcome.

It is also a Very welcome move that the ESI Corporation is now being authorized to appoint its own officers except the Director-General and the Financial Commissioner who will continue to be appointed by the Central Government. Officers other than these two, being career officers of the Cor-" poration, it is quite in the fitness of things that the Corporation itself appoints them. So, this move also is quite good and it is a step forward for giving greater autonomy to the Corporation.

It is equally good that the Corporation is also being empowered to make_regulations regarding recruitment, emoluments and conditions of service of its officers and staff. So far, the Central Government used to do this job' and there was a lot of delay and, to avoid that delay, the Corporation! is now being empowered to make regulations for its own 6taff.

Setting Up of an independenti machinery for effecting recovery of dues is also a very good step because ..the machinery of the State Government is often not able to do it expeditiously. If I am not incorrect, I think, more than Its. 160 crores of arrears of dues, have to be recovered. They are lying because af the inability of the machinery of the State Governments to recover it. So, establishment of an independent machinery to effect xeco-xery is also a very good step.

It is also good, Sir, that a worker who has to leave his job due to an

injury during employment, and also a retired employee who pays contribution, will now be entitled to get continued medical benefit. It is also quite welcome that now no employer will be abl_e to file any application disputing the claim of the Corporation," without depositing 50 pe_r cent of the amount involved with the court.

Sir, I think the wage limit of employees must be increased from, Rs. 1,600 to Re. 2,500 as has been done under other Acts. In the case of payment of bonus, for example, this limit has been raised. It is good that now the Central Government is being empowered to revise it from time to time, but the Central Government can do it right away. *So*, the wage limit should be increased from Rs. 1,600 to Rs. 2,500.

Sir, under section 5 (1) of the Act the term of office of members of the Corporation is four years at* present. But I would suggest that it should be five years because "three Members of Parliament are also on the Corporation-two Members of Lok Sabha and one Member of Rajya Sabha. Lok Sabha Members are there for • five years. So, this term! of office of the members, especially those of MPs in the Corporation,' should be five years instead of four years. Otherwise, one member will be there for four years and another Member will be there for one year because his term wHI expire if he is appointed after four years. So, the term of office of the members can be made eote'rminous with that of Parliament if Members of Parliament have to be there. Now, again according to the proviso to the said section section 5(i), "Even after the expiry of his term, a members may contnue indefinitely till his successor is elected or nominated" Now, according to me this is not nroper. There must be a time-limit beyond which he cannot continue. Either you elect

or nominate Ins successor or be should

[Shri P. N SUKAL]

bid good-bye to the Corporation. Elseijthere there is always a time limit. This morning w_e submitted the Committee another Joint Committee on the Medical (Amendment) Bill. Ι submitted report today Chairman. as its we have kept it that no member can strike, then at that time they should be allowed to. continue on months fits. Council for more than six after the expiry of his term, whether you elect someone or you don't elect someone because otherwise it becomes meaningless. So, some should be provided.

_I seen ESI hospitals In own State in Lucknow, in Kanpur other places. I have their condition very bad There is no adequate stock medicines. Often there is shortage vaccines. I have seen patients lying this Government. on the floor. It means these hospitals a>re not being run proroerly. The Central Government is Contributing 87.5 per cent towards mantenance of EST fonsoitals in the country and the State Governments contribute only 12.5 per cent. The State Governments run these hospitals and still ,they don't maintain them pronerly. So my suggestion is wherever h'ogoitals are being1 run properly, it is all right. For other cases some way should be devised so that the Corporation is able to take over hosoitals, because Central government is funding them mostly.

There is Section 3 that is being amended. That is as regards the amended Section in the Bill, Clause 25. This says:

"Save as may be provided by refutations, no oerson shall entitled to sickness benefit or disbenefit for temoorary disablement on any day on which he works or remains on leave or

Wage Policy on a holiday in respect of which he receives wages or On any day

on which he remains on strike.

report I take objection to the word the. 'strike' being included here. If it is Council a legitimate strike and if you have that given the worker the right to sirks There and they proceed on a legitimae the Medical not be deprived of these medical bene-

■SHRI E. BALANANDAN (Kerala)?: time-limit Legal strike.

SHRI P. N. SUKUL: Yes, my strike. If there is an illegal strike, I. and have nothing to say. But if it is legal generally and lawful strike with due notice and and all that, then he should get the temof porary-disablement benefit that and of will reflect the socialist character of

> थम मंत्री (थी बिंदेश्वरी दुवे) : स्ट्राइक के बाहु भारपीट करता है.. (ब्यवधान) तो उसके लिए भी देना चाहिए।

> श्री पश्रपति नाथ सुकूल: उसके लिए भी देना चाहिए । मानवता के नाते देना चाहिए । ग्रस्पताल होते किस लिए हैं। लीग खन करके जाते हैं पिर भी उनको दिया जाता है । लड़ाई होती हैं, झगड़े होते हैं ... (व्यवधान)

नहीं नहीं, आप देते हैं। एक्सी डेंट होते हैं, कोई ऐसे ही छरा मार देता है ... (व्यवधान) तो क्या ग्रापः उसका ग्रस्पताल में इलाज नहीं करते हैं। मानवता बहत बड़ी चीज है दुवे जी और खासतीर से जबिक वह कांस्टीटयुट कर रहा है, स्टाइक पर है. लेजिटीमेंट स्टाइक पर है। यहां पर हमारा आपने थोडा सामतभेद है कि उसको स्ट्राइक के दौरान कम से कम दें। अगर वह काम पर है, लीव पर है, हालीडे पर है, या पेड हालीडे पर है तब ग्राप ठीक हैं मत लीजिए, टेम्पोरेरी दिसे-बलमेंट में, लेकिन ग्रगर वह स्टाइक पर हैं और लीगल स्ट्राइक पर हैं ती आपको देना चाहिए। यह मेरा कथन

श्री राम ग्रवधेश सिंह (बिहुप्र):सरकार तो लोगख स्ट्राइक को इल्लागल करा देती है।

श्री पशुपति नाथ सुकुल: सरकार के कराने का सवाल नहीं है। धगर वह लीगल है, तो वह लागल है।

श्री राम भवधेश सिंहः ग्राप तो जानते , कस्युनिस्ट पार्टी में रहे हैं। श्राप तो सब भानते हैं।

श्री पशुपति नाथ सुकुल: मैं कम्युनिस्ट पार्टी मैं न कभो रहा हूं श्रीर न रहुंगा, क्योंकि कम्युनिस्ट पार्टी को भगवान में विश्वास नहीं हूँ श्रीर मुखें भगवान में विश्वास है। एक ग्रास्तिक ग्रादमी वहां नहीं रह सकता।

Clause 19 of the Bill enables the Centre Gavennmeht to prescribe separate eligibility criteria for sickness and other benefits for certain categories of * workers who due to the vagaries of industry cannot satisfy the old criteria. For example, it is laid down that a half year he should work for minimum 91 days. But there are certain other industries like cashew industry where on an average in a half year, he gets work only for 49 days and that is why he is not able to enjoy those benefits under scheme. Our leraned friend and Minister, Mr Krishna Kumar is here, who is MP. from Quilon and for the last three year, he has been fighting for their cause. I would request the Government to kindly consider these things also and to have the eligibility criteria changed. When he cannot get work, it is not his fault. If you cannot provide him with work for more than 45 days in a half year, at least, the benefits that are available to all the workers under the ESI scheme

should also be made available to suck workers.

With these word I support the Bill.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, intervention by the Minister, Shri Krishna Kumar

MINISTER OF STATE THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI **KRISHNA** KUMAR); Mr. Vice-Chair my brief intervention I man, Sir, in congratulate our hon. • would like to Minister, Rajiv Gandhi, prime Shri Labour Minister, Shri Bindeshthe wari Dubey and his junior colleague, Shri Radhakrishan Malaviya for bringing to this House, this beneficial legislation which can have far-reaching implications for the working class of the country especially in relation to the relaxed ESI benefits for certain categories of workers.- Sir, I am intervening mainly because the existing legislation has, inter alia, adversely affected the ESI benefits of cashew workers of Kerala. Most of them are concentrated fh my constituency, .Quilon. In 1984, Sir, the ESI Act was amended and at that time the definition of the *wage period' was altered previous to 1984. the cashew workers of Kerala who are registered workers under the Factories Act had been beneficiaries of ESI ever since ESI Act came into force if they work for 13 weeks in a half year. The conditions of the cashew industry are such that! the number of davs work whether in a year or half year are dependent oni the availability of raw material, namely, raw cashew. For the last 2 or 3 decades many of the traditional industries in Kerala including cashew have been suffering due to the variety of

[Shri S. Krishna Kumar]

reasons including paucity of raw materials. Thirteen weeks' in a half year will theoretically mean that even if the worker had only one day's wofrk in a week and if he had put tne ESI stamped card to the authorities in other words, theoretically, even if he had worked for thirteen days, the cashew worker used to be the beneficairy for the ESI benefit till the' amendment of 1984. The amendment changing the wage period of eligibility to 91 days was brought about for the country as a whole, for the working class as a whole in order to instil dis--cipline in the working of the scheme so that there are no malpractices. But, unfortunately, the change of criterion meant that cashew workers who have been enjoying the ESI benefits, the eligibility for sickness and other benefits even if they had worked for only thirteen weeks which could have theoretically meant a minimum of even thirteen days in a half year were denied the benefit after the promulgation of the amendment. The political parties of the State of Kerala as well as Members of Parliament, irrespective of political affiliation, including me as a Member representing Quilon, which is the cashew industry capital of our country, have been representing before the Labour Ministry for the last two years for changing the criterion so that the cashew workers are restored the benefits which have been traditionally enjoyed by them. The Government of India have serious difficulties in amending the Act because the criteria have been changed earlier by detailed consultations in the ESI corporatiiOri in which the trade unions affiliated to almost all political parties had participated and we could appreciate the difficulties of the Government of India in not amending the Act earlier because it was not possi«ble to bring in an amendment in a national legislation only to cater to the peculiar demand of a certain section of wdrkerg. But the hon. Prime Min-

ister as well as Shri Bindeshwari E>ubey hwve taken a very sympathetic' attitude to our problem. Sir, cashew workers who are about 2 lakhs in number in Kerala represent one of the most disadvantaged sections of the work force in our State. I am sure, Shri Balanandan, a very senior tirade union leader of the State of a national stature, will agree with me that it was necessary to restore the ESI benefits, to the cashew workers which had un~ fortunately been denied to them. By this amendment, the Government India is taking over the power to prescribe separate conditions for various categories of benefits. Section 40, for instance, enables the Government of India to prescribe separate conditions for eligbility for sickness benefits. Section 50 enables the Government of India to prescribe separate conditions for qualification of the iinsured woman to claim maternity benefit. Section 52 enables the Government of India to prescribe separate periods, separate conditions for the benefits under the Act. Similarly, the Government of India is taking the power to provide separate conditions for disabled men and other benefits under the Act. Thus, by this amendment, the damage which was unfortunately in practice inflicted on certain categories of workers in India, especially the cashew workers is sought to be rectified beecuase the regidity of the wage incriod has been overcome by the flexibility which is being alV owed to the Government of India under the amendment by which the wage period and other coftdiiKions

have been fixed. After this Bill is passed in Rajya Sabha and Lok_Sabha. the hon. Labour Minister has assured us that an administrative order will be passed for the cashew workers of Kerala by which taking into account the averaee work that they will Set ini a year they will become eligible for sickness and all other benefits. I understand. Sir, that this administrative scheme is already ra the final stages of preparation and its

promulgation is only awaiting. the passage of this Bill in the Hajya Sabha and the Lok Sabha. It is as the Member of Parliament from Quijon that-1 have taken the liberty of announcing that befdr_e the of August, possibly, the Government of India will mot only be able to get this Bill passed in both the Houses but also to promulgate the administrative scheme so that in this season itself the revised wage period criteria will be available to the Qashew workers of Kerala so that in this period itself, 45 days or whatever is the period that is fixed by the Government, those who satisfy the criteria will be entitled to tiie full ESI benefits, the sickness accident, maternity and other beenrlts, the entire benefits across the spectrum of ESI benefits under this Act. I would like to congratulate again Shri Bdndeshwari Dubeyji on taking this revolutionary step in taking sympathetic attitude towards the cashew workers of Kerala. Probably there are similar workers similarly situated in other parts of the country^ I do not know. But Shri Balanandan, Shri Antony and I, all of us coming from Kerala, are aware of the plight of cashew workers. I would like to congratulate him and his junior colleague on taking this very sympathetic attitude and on Wringing this Bill in the present Session of Parliament itself so that the benefits will be available to the cashew workers in this very season.

. Thank you, Sir.

SHRI F. BAIANANDAN: Sir, I join the hon. Minister in expecting that before the 15th of August the scheme will be accepted. If tha scheme is accepted by the Government of India, it will be a good step.

श्री राम अवशेश सिंह माननीय उपाध्यक्ष जी, यह जो कर्मवारी राज्य बीमा (संबोधन) विषेयक, 1989 सदन के सामने येश हुआ है, सब मिला-जुलाकर एक अच्छा प्रगतिशील कदम कहा जा

सकता है। जो इसके उददेश्य से बातें श्रंकित की गई हैं, अगर वह सही मायनों में व्यावहारिक बनाई जायें तो निष्कित तौर पर श्रमिकों को लाभ होगा । इसमें दो राए नहीं हो सकती। लेकिन मुझे जो शक है इस सरकार पर, वह यह है कि कान्न तो अच्छा वनाती है, लेकिन लाग् करने के वनत, लाग् करने के समय उसका व्यावहारिक पश ऐसा हो जाता है कि विश्कल उसका रूप विकृत हो जाता है। में चाहता हं कि जो प्रस्ताव है, जो परिवर्तन किए गए हैं और जिस मंशा से परिवर्तन किए गए हैं इस विधेयक में, वह मंशा पूर तौर सेलाग हो जाये ग्रीर उसका लाभ कर्मचारियों को मिल जाये। जहां तक सीजनल फैंक्टरी में काम करने वाले मजदरों के लिए इसमें प्रावधान किया गया है, उन्हें भी इस ग्रिशिनियम के लाभ मिल सके।

महोदय, में चाहता हूं और धर्ज करना चाहता हूं मानतीय अस मंत्री जी से, कि इस बीमा योजना को योड़ा और आगे बढ़ाएं क्योंकि आप स्वयं एक मज्दूर से आगे बढ़ाएं क्योंकि आप स्वयं एक मज्दूर से आगे बढ़कर के यहां आए हैं। आप आप मजदूरों का दर्द मालूम है। जब आप बिहार में ये तो चौकीदारों, दक्तियों के जिए कुछ करने का प्रधास किया था। जो सबसे अन्छा प्रयास पापका था। यहां भी में चाहता हूं कि सारे देश में चौकीदार हैं और उनकी पूरी जिंदगी सरकारी सेवा बीतती है।

आप यह कह सकते हैं कि वे सरकार के फुलटाइम वर्कर नहीं हैं। लेकिन मैं कह सकता हूं कि सरकार के फुलटाइम वर्कर हैं क्यांकि केन्द्रीय सरकार के कर्म-चारी महीने में 18-20 दिन काम करते हैं। उनकी दो दिन की हमते में छुटटी होती है। इस तरह ये ज्यादा से ज्यादा 20 रोज काम करते हैं और जो चौकीटार हैं, वे 15 दिन रात के अंधेरे में गण्त करते हैं। इस तरह 15 दिन की तो उनकी ऐसी डय्टी हो गयी 4 रोज याने पर जरूर जाना है हुए हम्दे में एक दिन। इस तरह 19 रोज हो गए। सेंट्रस गवर्नमें एम्स्साइज बीस रोज काम करता है और

[श्री राम अवधेश िह]

बे 19 दिन काम करते है लेकिन किसी बिन, किसी -समय कोई सरकार का कोई आपदरी या गया गांव में, चाहे यलेरिया विभाग का था जाये, चाहे रेवे य वसूल करने वाला या जाये. चाहे छपन्या विभाग बाला या जाये, वह चौकादार को पकड़ेगा धौर दिनभर उसको वशाएगा। इस तरह ससका समय ५र काई अधिकार नहीं है। क्ले ही उसका बेंग बीमार होगा लेकिन हेरे सरकारी झादमी के साब जाना पहेगा अगर पुलिस काकोई आदमी क्या गया फिर तो उसे जाना ही है। इस तरह उसका समय पर कोई ग्रधिकार नहीं है और वह फुल टाइम वर्कर है। इसके ग्रलावा सबसे बड़ी बात उसके लिए खतरा है। माननीय मंत्री जी बिहार के मुख्य भंत्री रहे हैं। भ्रापको इसका ज्ञान होगा कि साल में पूरे विहार में सी से लेकर हेढ़ सी चौकीदार मारे जाते हैं। क्यों मारे आते हैं? इसल्ए कि उनकी लाइफ रिस्की है। उनकी जिदगी खतरे में मरी हुई है।

कल्याण मंत्र लय की राज्य मंत्री (डा० राजन्द कुमारो वाजपेयी) ग्रापने विल को पढ़ा है।

श्री राम अवधेश तिहुं का है। मैंने कहा कि ये फैक्ट्रीज तक से मित किया है ब्रापने। में इनकी वात समझत हुं ग्रीर ये मेरी आत समझते हैं। आप बीच में भव पड़िए ...(ब्यवधान)... इसलिए मैं कह रहा है कि इसकी भी इसमें इंक्लूड किया ज.ए में इतना तर्क इसलिए इरहा हं कि उसे किसी तरह कवर किया जाये क्यों कि रेख उठने से दांत छोड़ने ग्रीर श्रांख की रोणनी जाने तक परकार की नौकरी में वह रहता है। लेकिन उसको कोई बेनीफिट नहीं है- न मेहिकल बेनिफिट, न रिटा रमेंट बे नीफिट न और किसी तरह का उसको बेनीफिन मिलदा है। इसलिए मैं बाहता है कि इसमें उसको भी जोड़ा जाये जैसा कि काज के मजदूरों को जुड़वाने लिए माननीय . राज्य मंत्री जी ने अनरोध किया ... (ध्यवधान) ... उन्होंने कहा कि जोड़ लिया जाये ताकि उनको भी इंश्यो-रेंस का लाभ मिले। माननीय स्टेट

मिनिस्टर जो केंदल के हैं, उन्होंने माननीय मंत्रीजी से प्रतरोध किया तो में भी प्रतरोध कर रहा हूं कि गांव के चौकीदार हैं, उहें भी इस योजना के यंतर्गत, इस अधिनियम के श्रीतर्गत कवर का लिया जाये और उन्हें भी वह लाभ दिए जाएं जोकि सीजाल मजद्र हो बिए ज'ते हैं। जब सीजाल फैस्ट्रो गजदर को देते हैं तो उसको क्यों नहीं द र है जो रेख उठने से लेकरदांत छोड़ने ग्रौर ग्रांख की रोशनं. जाने तक सरकार की सेवा में रहता है बिहार में तो उसे दो सी रुपया मिलता है। माननीय मत्रोजो जब चोक मिनिस्टर व तब हम लोगों ने बात घेराव और प्रदर्शन बगैराह किए। उसे इन्होंने माना कि यह ठौक मांग है ग्रीर इन्होंने करोब-करोब निय-मित कर दिया और रेगुलर कर दिया सभी उत्तर प्रदेश में तो 35 रुपए है, लेकिन हमारे यहां तो दो सौ है, सवादोसी।

डा० राजेन्द कुमारी वाज गेथी : वहां काजू नहीं है।

श्री राम श्रवधेश जिह: आप को तो काजू और मृतक्का हो याद आएगा । चौ हो दार वफादार सेंवक है जोकि भूखों रहता है। आपके सूबे में 35 रुपए मिलता है। आपके कभी सोचा है, आप तो वैलफे अर मिनिस्टर हैं।

तो में पूरे तौर पर यह कह सकता हूं कि यह सब मिला-जुलाकर एक प्राति-भील बिल है। लेकिन मुझे यह आशंका है कि व्यवहार में सरकार इसको जितना उतार सके, बहुत अच्छा है। यह मजदूरों के लिए एक अच्छा प्रगतिशोल कदम है। इसका मैं सम्थंन करता हूं।

> of a Wage Policy

SHRI-A. K. ANTONY (Kerala): Mr. Vice-Chairman, Sir, I rise to support this Bill. At the outset. I would like to convey the heartfelt thanks of lakhs and lakhs of cashew workers of Kerala for this step taken by the Government of India and I would like to congratulate and express our thanks to the Prime Minister, Shri Rajiv Gandhi, and also our Labour Shri Bindeshwari for having brought forward this legislation.

.As a result of this legislation, lakhs Of disadvantaged workers will again their rights which get were taken away by the ESI (AmendmentJ Act, 1985. This Bill will help many seclions of workers including the cashewworkers of Kerala. That is why they are very happy over this amend-Cashew workers one ment. are of the lowest-paid working classes in the country. It is not only that they are the lowest-paid workers, but also their work is seasonal. Their work being seasonal, these days, in the present-day conditions, it is very difficult to get more than a hundred days' work in a majority of the cashew factories. As a result of the previous amendment. the cashew workers of lost many benefits including Kerala maternity benefits and some other material benefits. We were requesting the Government again and again to restore those benefits to the back-' ward sections of the workers in Kerala and also in other parts of the country. Krishna represents Sir. Mr. Kumar Quilon constituency'and in the that constituency itself there are nearly one lakh and sixty thousand cashew workers. All the political parties in Ketrala, the Congress(I), the CPI (M) and other parties also were again and again requesting the Central Government for bringing forward a amendment. We were expecting it much earlier, but because of certain factors it was not possible. Anyway, it has come now and my only request is that it should be implemented as "Onam" quickly as possible. is com-"Onam" ing now. is an important cfestival for the Keratites which is eomint; in the second week of September. Let us pass this Bill now. I would reauest the Labour Minister, if it is humaniy possible, to implement it before "Onam".

SHRI E. BALANANDAN: Accepting it is as good as implementing it.

SHRI A. K. ANTONY: My reference to implementation means that of the material benefits should reach the

workers by that time. There is no dispute between us about implementation. Anyhow, if it is possible to implement it soon, it will be much. better. It is a good piece of legislation and let us implement it and let us give the benefits to the cashew all anxiously workers. They wer_e waiting for the passing of this Bill. Let us not delay its implementation. Not only the official order of implementation, but actual benefits should be giv«n to the workers as quickly as possible. not want to g_0 the details. Once again I would like congratulate the Government also express my thanks and gratitude as also of the working class of Kerala, especially when you Are bringing this legislation at a time when the whole Of Keralites are preparing to celebrate their national festival. Once again I congratulate you. And I «* sure that this Bill will be passed unanimously .in the Lok Sabha Rajya Sabha and the Government withl implement it- quickly.

Once again I support this Bill. J am happy that our Government fc bringing such a piece of legislation at the request of all the political • parties in Kerala and in many other States and also because of the strenu-OHS and continuous effort made toy mν esteemed colleague,. Mr. Krishan Kumar, and the trade union movement there. All of us can be proud of this. I support this Bill, once again. Thank you.

SHRI GHULAM RASOOL MATT© (Jammu and Kashmir): Mr. Vice-Chairman, Sir, I rise'-to support the Bill, the Employees' State Insurance (Amendment) Bill. I have, however, a few observations to make.

Shri Krishan Kumar and Shrt Antony congratulated the Government because the orbit of the Bill extends to cashew workers. But it J* all embracing, for which the Minister needs to be congratulated.

I have certain doubts and I want the hon. Minister to clarify. I must

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[Shri Ghulam Rasool Matto]

*ay that any legislation which helps the employees or workers or the labour is always welcome, and anybody, even if he may have certain reservations about a particular piece of legislation, should see to it that that particular legislation gets passed so that if any amendments or any other thing is to be done later that can be done. Any legislation that is brought forward by the Government for the amelioration of the labour or employees is always • welcome and should be passed unanimously. This is the first aspect.

The other aspect is that in the -Statement of Objects and Reasons it is stated that one committee was set up, Mr. Minister, in 1975 with regard to the amendment of this Act. It submitted its support in 1978. Another committee was formed and it submitted its report in 1982. So I would like to know from the Minister that when in the case of a piece of legislation, for which a comprehensive report of experts fs in his hands, firstly, for 11 years and in the case of the latter for six years, why has the Government faulted in bringing this legislation so late? I seek an explanation from the Government that when the committees had put forth their reports in time why was such a Bill delayed so much? This is my first objection.

The second objection that I have got—perhans I may be misconceived about it—and I would like to the Minister to elaborate on it is that clause 2 seeks to amend section 1 of the Act so as to enable extension of the provisions of the "Act to factories and other establishments simultaneously certain circumstances. understand that whether it is in Quition or it is in Trivandrum or elsewhere it should be equally applicable to all. I can understand that. But here is an obnoxious thing from my point of view. It also provides for catciusion of factories and establish-

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under the control ments of the Central Government or State Governments from its purview. Does it not show that this Bill is a retrograde step? It has been applicable to the State Government institutions and the Central Government institutions.' Does this amendment seek to exclude the State Government and the Centiral Government institutions? If it is so, then is it not a retrograde step? I would like the Minister te explain to me about it.

I heartily welcome the clause which seeks to amplify the definition of the family because it includes the other people in the family.

The third objection I have got is with regard to the clause which seeks to amend Section 36 of the Act and to provide for laying of the report of Comptroller and Auditor General - and the comments of the Corporation thereon before Parliament. It also geeks to do away with the practice of publichiag the Annual Report, the Audit Report and the Budget of . the Corporation in the Gazette of India. If it is only limited j to the point that it will not be published in the Gazette of India, I have no objection. If it means or if it is sought to mean or if it conveys the impression to the employers that there will not be' a practice of publishing j the Annual Report or the Audit Re-\ port or the Budget of the Corporation, Ithen this is a retrograde step. I would like the Minister to clarify it as to whether it is incumbent on the corporation to publish Annual Reports, Audit Reports and Budget. needs a little clarification and I would like to know from the Minister as to what the actual position is.

Sir, Clause 25 seems* to substitute Section 63. It says;

"Save as may be prescribed by the regulations, n₀ person shall be entitled to sickness benefit or disablement benefit for temporary disablement on any day on which he works or remains on leave or on a holiday in respect of which he

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receives wages or on any day on which he remains on strike."

I do not understand it. If there is a legitimate strike resorted to by the workers o^r he leaves for a holiday or he is temporarily disabled, then how can he be denied the benefit? This needs an explanation by the Minister.

I welcome the clause with regard to appeal from an employer against a claim for recovery. No claims shall be entertained by the Employees' Insurance Court unless he has deposited with the Court fifty per cent of the amount due from him. This is a healthy provision. I wish this provision could be extended to Income-Tax and other taxes which We have got. The payment of these taxes is being stalled by court cases and by 6tay orders. It is a very healthy provision because he has to deposit fifty per cent.

• The Bril seeks to appoint a separate machinery for recovery. I do not know how the Central Government will be able to recover dues from the employers, i do not know what the Central Government will do and how will it seize the property without the assistance of the State Government. I feel that the State Government has been completely eliminated by this provision. This should not have been the case. Of course, the Central Government should have taken the powers. The Central Government should also have the powers to enforce it. In my opinion, it is not possible to enforce the law, to enforce forfei ture of the property, to enforce the recovery of arrears of land revenue and things like that. It cannot be done without the help of the State Government, I would like- the hon. Minister t₀ tell us how the Central Government machinery suo moto, without the assistance of the State Government, will be able to implement the provisions of this Bill. Sir, this needs clarification on the part of the Government.

Sir, a point has been made by Mr. Sukul, and that is also very impc*tant, Sir, a general tendency has arisen now that even after the term of a Director or a Member of the Corporation expires, he still continues there. I have got instances also with me that originally the term is for four years and because his successor is not nominated, he continues for another five years. This is a very obnoxious provision. A time limit should be fixed that after six months he ceases to be a Member. The Government may fill the vacancy at any time, but it should be declared as vacant. This needs to be clarified. I think, if the Act does not provide, the rules can provide some such thing.

Sir, Clause 41 seeks to amend Section 92 and to provide for issue of directions by the Central Government to the Corporation for the efficient administration of the Act. I think, this means that you are interfering in the affairs of the Corporation. I think, the best course would have been that if the Corporation fails to act-according to the Act, then directions can be issued by the Central Government. If the Corporation does not act according to the Act, of course,, the Central Government can point out to the Corporation that 'you are not working according to the Act'. But, giving directions straightaway, bypassing the Corporation, I think, needs to be looked into again.

Then, Sir, I want to say that I agree with Mr. Sukul that the condition of the hospitals under the Employees" State Insurance Corporation is not up-to-date. I think, a Committee should be appointed by the Government to inspect all these hospitals which are running not only to see whether they are functioning efficiently but also to ensure that they are provided with modern equipment so that the employees are benefited.

Lastly, Si*1, it has been observed that in case where an employee really needs a specialised treatment), etc.,

It is being denied to him by one plea or the other. He is a poor man. He cannot afford the treatment. He is not a VIP that he can do anything he wants, i think, where the Head of the Department of that particular hospital says that the treatment of a particular person can only be done at "such and such a place, without going into the rules, immediate steps should he taken to provide the neces-"sary finances and facilities to the person concerned.

With these observations, Sir, I support the Bill and I request the

hon. Minister to react to what I have stated i_n my speech. Thank you, sir

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THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Further discussion on the Bill will continue next week.

The House stand adjourned till 11 a.m. on Monday, the 31st July,

The House then adjourned at fifty-four minutes past five of the clock till eleven of the clock on Monday, the 31st July; 1989.